

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 4935/2018

(Arising out of impugned judgment and order dated 04-05-2018 in CRLMP No. 15481/2018 passed by the High Court of Judicature at Allahabad)

MEHRAJ ALI & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 45559/2019 - APPLICATION FOR PERMISSION)

WITH

SLP(Crl) No. 4956/2018 (II)

(FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 81153/2018

IA No. 81153/2018 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 06-02-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) M/S. Shakil Ahmad Syed, AOR
Mr. Anoop G. Chaudhari, Sr. Adv.
Mrs. June Chaudhari, Sr. Adv.
Mr. Syed Ahmed Saud, Adv.
Mr. Uzmi Jameel Husain, Adv.
Mr. Mohd Parvez Dabas, Adv.
Mr. Mohd Sahib, Adv.

For Respondent(s) Ms. Ruchira Goel, AOR
Mr. Satwik Misra, Adv.
Mr. Sharanya Sinha, Adv.
Mr. Adit Jayeshbhai Shah, Adv.

Mr. Aftab Ali Khan, AOR
Mr. Sitesh Kumar, Adv.
Mr. Mansur Ali Khan, Adv.
Mr. Ali Safeer Farooqi, Adv.
Ms. Mahetaba Asrar, Adv.

Ms. Sweta Rani, AOR

Mr. Samarth Agrawal, Adv.

UPON hearing the counsel the Court made the following

O R D E R

The parties have exchanged their pleadings including the State of Uttar Pradesh. The petitioners are accused and their application for discharge was rejected by the learned Chief Judicial Magistrate and the said order is upheld by the High Court under the impugned order dated 04.05.2018. The related proceedings also arise out the FIR filed at the instance of Mohd. Umar Farukh on 06.11.1998.

Leave granted.

The interim order will continue during the pendency of the proceedings.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
ASSISTANT REGISTRAR